

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 105
CP(IB)/370(AHM)2020

Order under Section 9 IBC

IN THE MATTER OF:

Samarth Lifers Pvt Ltd
V/s
K P Energy Ltd

.....Applicant

.....Respondent

Order delivered on ..22/06/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENTS:

For the Applicant	: Advocate on behalf of Ling Legal India Law Services
For the IRP/RP	:
For the Respondent	: Mr. S. Suriyanarayan, Advocate

ORDER

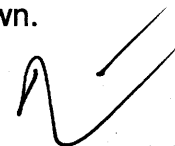
Both side's Learned Counsels submitted that matter is settled at between the parties and withdrawal purshish has been filed. Learned Counsel for the Operational Creditor seeks permission to withdraw the IB petition.

The permission is granted.

Accordingly, CP(IB) 370 of 2020 stands disposed of as withdrawn.

—SD—

(CHOKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)